

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Cr1.) No(s).10247/2019

(Arising out of impugned final judgment and order dated 27-09-2019 in CRLR No.570/2019 passed by the High Court Of Uttarakhand At Nainital)

AJAY KUMAR @ BITTU & ANR.

Petitioner(s)

VERSUS

STATE OF UTTARAKHAND & ANR.

Respondent(s)

([HEARD BY: HON. ASHOK BHUSHAN, HON. R. SUBHASH REDDY AND HON. M.R. SHAH, JJ.])

Date : 29-01-2021 This petition was called on for pronouncement of judgment today.

For Petitioner(s) Mr. Pardeep Gupta, Adv.
Mr. Parinav Gupta, Adv.
Ms. Mansi Gupta, Adv.
Mr. Krishna Kumar, Adv.
Ms. Nandani Gupta, Adv.
Dr. (mrs.) Vipin Gupta, AOR

For Respondent(s) Mr. Vinay Arora, AOR
Mr. Ranbir Singh Yadav, AOR

O R D E R

Hon'ble Mr. Justice Ashok Bhushan pronounced the judgment of the Bench comprising His Lordship, Hon'ble Mr. Justice R. Subhash Reddy and Hon'ble Mr. Justice M.R. Shah.

Leave granted.

The appeal is allowed in terms of the signed reportable judgment.

Pending application(s), if any, stands disposed of.

(ARJUN BISHT)
COURT MASTER (SH)

(RENU KAPOOR)
BRANCH OFFICER

(signed reportable judgment is placed on the file)